



# महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

गुरुवार, मार्च १६, २००६/फाल्गुन २५, शके १९२७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Factories (Maharashtra Amendment) Bill, 2006 (L.C. Bill No. I of 2006), introduced in the Maharashtra Legislative Council on the 16th March 2006, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,

Secretary to Government,  
Law and Judiciary Department.

L. C. BILL No. I OF 2006.

A BILL

further to amend the Factories Act, 1948, in its application to the State of Maharashtra.

Act 63 of 1948. WHEREAS it is expedient further to amend the Factories Act, 1948, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Factories (Maharashtra Amendment) Short title. Act, 2006.

—(७४)—

Amendment  
of section 2  
of Act 63 of  
1948.

2. In section 2 of the Factories Act, 1948, in its application to the State of Maharashtra, in clause (m),—

Act 63  
of  
1948.

(a) after the words "restaurant or eating place" the words and letter "or a poly house or green house engaged in the activity of floriculture or pomology or High Value Crops" shall be added ;

(b) after *Explanation II*, the following *Explanation* shall be added, namely :—

*Explanation III.*—For the purposes of this clause, the term "High Value Crops" shall mean and include,—

(i) Plantation of fruits, flowers and vegetables in a green house or shed-net house ;

(ii) Plantation of exotic fruits, flowers and vegetables ;

(iii) Plantation of crops by use of bio-technology ;

(iv) Plantation of medicinal and aromatic plants and processing industry ;

(v) Production of mushroom and processing industry ;

(vi) Production of fruits by micro-drip irrigation by use of plastic and mulching ;

(vii) Nurseries and processing industry where vegetables are produced in a green house ;

(viii) Nursery of ornamental plants ;".

## STATEMENT OF OBJECTS AND REASONS

In order to promote floriculture and pomology in the State and also to give boost to export of agricultural products, by promoting agricultural activities and thereby bringing more barren land under cultivation and giving fillip to agrarian economy, which is the mainstay of Indian Economy, the Government of Maharashtra has decided to exclude the Green Houses and Poly Houses engaged in the activity of floriculture and pomology and High Value Crops from the purview of the Factories Act, 1948. For that purpose, it is necessary to carry out amendment to the definition of the term "factory" contained in section 2 (m) of the Factories Act, 1948, in its application to the State of Maharashtra, providing for exclusion of the Green Houses and Poly Houses engaged in the activity of floriculture or pomology or High Value Crops from the said definition.

2. The Bill seeks to achieve the above objectives.

Mumbai,  
Dated the 21st February 2006.

GANESH NAIK,  
Minister for Labour.